

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.148/94.

P. Ingole.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

None for the applicant.  
Respondents by Shri R.P.Darda.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

None for the applicant, though notice was issued.

Shri R.P.Darda, appears on behalf of the Respondents and makes a statement that a show cause notice was sent to the applicant, but he did not file any reply and therefore his services came to be terminated on the charge of continued absence. In view of this we see no merit in this application. The application is accordingly dismissed.

*M.R.Kolhatkar*

(M.R.KOLHATKAR)  
MEMBER(A)

*(M.S.DESHPANDE)*  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.